

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3635
ANSWERED ON:16.04.2010
BHAKRA BEAS MANAGEMENT BOARD
Bairwa Shri Khiladi Lal;Meghwal Shri Arjun Ram

Will the Minister of POWER be pleased to state:

- (a) whether Rajasthan has not been given appropriate representation in Bhakra Beas Management Board since its inception;
- (b) if so, whether the Government proposes to include a member from Rajasthan in the Bhakra Beas Management Board; and
- (c) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a): As per section 79(2) of the Punjab Reorganization Act, 1966, a Whole Time Chairman and two Whole Time Members are appointed by Central Government in Bhakra Beas Management Board (BBMB). By convention, the Chairperson of BBMB has always been appointed from outside the Member States and two Members are appointed from Haryana and Punjab and the arrangement is since continuing.

Moreover, Principal Secretaries of Irrigation Department of partner States including Rajasthan and two representatives of the Central Government are Members in the BBMB.

(b) & (c): On persistent demand made by Government of Rajasthan at various fora, Ministry of Power moved a proposal to Ministry of Home Affairs (MHA), which deals with administration of the Act relating to the reorganization of States, that the relevant Section of the Punjab Reorganization Act, 1966 namely, section 79 (2) (a) may be amended to make provision for a third Member in BBMB, so as to meet the demand of the State of Rajasthan for one whole time Member being appointed in BBMB from that State. MHA intimated that they have considered the proposal in consultation with the Governments of Punjab and Haryana and a view has been taken that no useful purpose would be served by amending Section 79 (2) of the Punjab reorganization act, 1966.